NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 66(ND)14 **CA. NO.**

CORAM:

PRESENT: SMT Ina Malhotra Hon'ble Member(J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.12.2016

NAME OF THE COMPANY: M/s. Haji Abrar & Anr. V/s. M/s Al Amir Frozen Foods Pvt. Ltd. & Ors.

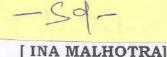
SECTION OF THE COMPANIES ACT: 397/398

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ORDER

An application has been filed by the petitioner for preponement of the date. Ld. counsels submit that as per the order passed in the court, the date dictated was 22.12.2016. Since the matter was not listed on that date, they made enquiries, and learnt that the next date recorded in the order-sheet is 01.03.2017. This is duly confirmed by the ld. counsel for the respondent.

- 2. The petitioner has therefore filed this application for early hearing. The application merits consideration and the date is preponed to 25.01.2017.
- 3. Application C.A. No.92/16 is disposed of.



[INA MALHOTRA] MEMBER[JUDICIAL]